

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 28<sup>TH</sup> DAY OF APRIL, 2020/8TH VAISAKHA,  
1942

W.P(C) TMP NO.197 OF 2020

PETITIONER:

MARARIKULAM SERVICE CO-OPERATIVE BANK LTD  
NO.1509, MARARIKULAM P.O, CHERTHALA-688532  
REPRESENTED BY ITS SECRETARY-IN- CHARGE SHAJI T.A

BY ADV. SRI..C. A. JOJO.

RESPONDENTS:

1. THE PRINCIPAL CHIEF COMMISSIONER OF INCOME  
TAX ,KERALA REGION, MINISTRY OF FINANCE,  
GOVERNMENT OF INDIA, CENTRAL REVENUE BUILDING,  
I.S PRESS ROAD, KOCHI-682018

2. THE COMMISSIONER OF INCOME TAX (TDS)  
C.R BUILDING, I.S PRESS ROAD, KOCHI-682018

3. INCOME TAX OFFICER (TDS) ,  
OFFICE OF THE INCOME TAX DEPT,  
ALAPPUZHA - 688011

4. THE KERALA STATE CO-OPERATIVE BANK LTD  
OPP. MUNICIPAL TOWN HALL, ALAPPUZHA,  
KERALA-688011

5. THE REGISTRAR OF CO-OPERATIVE SOCIETIES,  
JAWAHAR SAHAKARANA BHAVAN,  
D.P.I JUNCTION , THYCAUD P.O  
THIRUVANATHAPURAM-695014

BY SRI.T.S.SYAMPRESANTH, GOVT. PLEADER  
SRI.GILBERT CORREYA, SC

SRI.JOSE JOSEPH, SC

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON  
28.04.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**BECHU KURIAN THOMAS, J.**

-----  
**W.P.(C) TMP No.197 of 2020**  
-----

**Dated this the 28<sup>th</sup> day of April, 2020**

**ORDER**

The learned Standing Counsel for Income Tax takes notice on behalf of respondents 1 to 3. The learned Government Pleader takes notice on behalf of the 5<sup>th</sup> respondent. Adv.Gilbert correya, learned Standing Counsel takes notice on behalf of the 4<sup>th</sup> respondent.

The recovery under Section 194N of the Income Tax Act pursuant to Ext.P1 shall stand stayed for a period of three months from today.

Post the writ petition along with the connected matters on 27.5.2020.

**BECHU KURIAN THOMAS  
JUDGE**

vps

## APPENDIX

### PETITIONERS EXTS:

EXHIBIT-P1 - TRUE COPY OF THE NOTICE DATED 11.3.2020  
ISSUED BY THE 4 THR ESPONDENT BANK TO THE  
PETITIONER